CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

C.P.277/98 in O.A.No.109/95

New Delhi. this the 22nd day of January.1999

HON'BLE SMT.LAKSHMI SWAMINATHAN.MEMBER(J) HON'BLE SHRI N.SAHU.MEMBER(A)

- 1. Council of Scientific & Industrial Research. (A Society registered under the Societies Registration Act) having its office at Rafi Marg New Delhi-110 001.
- 2. National Physical Laboratory. (A constituent Unit of C.S.I.R.) having its office at Dr.K.S.Krishna Marg. New Delhi-110 012.

....Petitioners

(By Advocate: Shri D.S.Adel)

Versus

Shri Bhura Ram Qr.No.B-2.NPL Quarters New Raiinder Nagar. New Delhi

....Respondent

ORDER(ORAL)

HON'BLE SMT. LAKSHMI SWAMINATHAN MEMBER(J)

We have heard Shri D.S. Adel learned counsel for The petitioners have filed this Contempt the applicants. in O.A.109/95 which was disposed of by Petition 277/98 order dated 17.5.96. A copy of the order has been received by the petitioners on 30.5.96. This C.P. has been filed the petitioners Learned counsel for submitted that reasons have been given for this inordinate on 5.5.98. delay in filing this C.P. after nearly two years.

Having regard to the provisions of Section 20 of the Contempt of Courts Act. 1971 read with Section 17 of the 2. is not C.P. Administrative Tribunals Act. 1985. this

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maintainable as it has been filed after the expiry of more than one year from the date of alleged contempt. It is accordingly dismissed.

(N. SAHU) MEMBER(A)

(SMT.LAKSHMI SWAMINATHAN) MEMBER(J)

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